

ment to prohibit polygamy in the capital; and

(b) if so, the reaction of Central Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) As required by sub-section (2) of section 22 of the Delhi Administration Act, 1966, the recommendation of the Metropolitan Council, after having been duly considered by the Executive Council, is forwarded by the Administration to the Central Government with the views, if any, expressed thereon by the Executive Council. No such reference has been received so far.

#### PENDING DISPUTES IN PUBLIC UNDERTAKINGS

8523. SHRI M. H. GOWDA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a large number of public undertakings under his Ministry have a number of disputes pending in regard to the question of payment of contractual commitments since the devaluation;

(b) if so, what are the names of these companies ;

(c) the number of disputes over such non-payments;

(d) the amount under dispute; and

(e) the steps taken to settle these disputes?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). Information is being collected and will be laid on the Table of the House.

#### MANUFACTURE OF WEAVING MACHINES FOR COTTON AND JUTE TEXTILES

8524. SHRI CHENGALRAYA NAIDU :

SHRI DHANDAPANI :

SHRI MAYAVAN :

SHRI N. R. LASKAR :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the manufacture of weaving machinery for Cotton Textiles and Jute Textiles for the first time in India will save money and also provide foreign exchange;

(b) if so, the extent of such saving; and

(c) the steps being taken to increase the production of such machines in the country?

#### THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) :

(a) and (b). Manufacture of weaving machinery for cotton textiles and jute textiles has already been established in the country for quite a long time; there is, as such, no question of weaving machinery for cotton textiles and jute textiles being manufactured for the first time in the country and any savings in foreign exchange accruing on that account for the first time. Most of the major items of weaving machinery for cotton textiles and jute textiles are already under production. A part from meeting the internal demand a part of the machinery produced is also being exported.

(c) In respect of some of the sophisticated items of weaving machinery for cotton textiles and jute textiles for which indigenous manufacturing capacity is yet to be established, steps are being taken to create the necessary indigenous capacity with suitable foreign collaboration, wherever necessary.

#### SETTING UP OF A SHIPYARD IN PRIVATE SECTOR AT SIKKA PORT (SAURASHTRA)

8525. SHRI R. K. AMIN : Will the Minister of INDUSTRIAL DEVELOP-